

**THE NATIONAL COMPANY LAW TRIBUNAL
COURT-I, CHANDIGARH BENCH, CHANDIGARH**

Item 17

CP(IB) No.181/Chd/Hry/2021

Under Section 9, IBC 2016

In the matter of:-

Sunflag Iron & Steel Company Ltd.

...Petitioner/ Operational Creditor

Vs.

Omax Autos Pvt. Ltd.

...Respondent/ Corporate Debtor

Present: Mr. Shivam Grover, Advocate for the petitioner/ operational creditor.
Mr. Akash Khurana, Advocate for the respondent/ corporate debtor.

Vakalatnama has been filed on behalf of Mr. Akash Khurana vide Diary No. 00868/7 dated 24.04.2023. The same is taken on record. Written submissions have been filed by learned counsel for the petitioner vide Diary No. 868/8 dated 08.05.2023. The same are taken on record. Similarly, checklist has been filed by learned counsel for the petitioner vide Diary No. 868/8 dated 28.08.2023. The same is also taken on record. It is seen that there is one Diary No. for written submissions and checklist, however, the same are filed on different dates. Therefore, concerned dealing hand is check the same and do the needful. List the matter for arguments on 27.10.2023.

-sd-
(Subrata Kumar Dash)
Member (Technical)

September 12, 2023
SM

-sd-
(Harnam Singh Thakur)
Member (Judicial)